

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.48/2007  
This the 21<sup>st</sup> day of January 2008

**HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Ratnesh Khanna aged about 22 years S/O Sri Kishore Kumar Khanna S.Pm. Janpat Chiktshalaya, Faizabad R/o Shanti Bihar Colony Near I.C.I.C.I. Bank Niyania, Faizabad.

...Applicant.

By Advocate: None.

Versus.

1. Union of India through the Secretary Department of Post, Dak Bhawan, New Delhi.
2. Chief Postmaster General, U.P., Lucknow.

... Respondents.

By Advocate: Shri K.K. Shukla for Dr. Neelam Shukla.

**ORDER (Oral)**

**BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Heard Shri K.K. Shukla for Dr. Neelam Shukla, the learned counsel for the respondents.

2. The applicant has filed this O.A. quashing the impugned rejection order covered under (Annexure-1) dated 25.04.2005 stating the no reasons are assigned for rejection of his claim.

3. The respondents have filed their detailed Counter Affidavit stating the competent authority has rejected the claim of the applicant with a reasoned order and thus opposed the claim of the applicant.

4. Heard both sides.

5. The point for consideration is whether the applicant is entitled for the relief as prayed for.

6. On perusal of the impugned rejection order Annexure-1 dated 25.04.2005, there are no reasons, under which the applicant was not entitled for his claim for compassionate appointment. The competent authority simply mentioned that the applicant will not come within the purview of compassionate appointment. But none of the grounds owning any property or receiving of terminal benefits and also other properties etc. are assigned. Similarly, no details of responsibilities of the deceased family have been mentioned in the rejection order. The recital of Annexure-1 shows that, it is only a cyclostyle order, which is not justified for rejection of <sup>the</sup> ~~his~~ claim for compassionate appointment.

7. In view of the above circumstances and for a fair and just disposal of the proceedings, OA is disposed of with a direction to the respondent authorities to reconsider the claim of the applicant for compassionate appointment and pass a reasoned order as per rules and regulations within a period of three months from the date of receipt of the copy of this order. No costs.

  
**(M. KANTHAIYAH)**  
**MEMBER (J)**

21-01-2008

Ak/.